

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

LUCKNOW

O.A.No. 221/92

Arjun Prasad.....

.....Applicant

Versus

Union of India and others..... Respondents.

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K.Obaiya, A.M.

(By Mr. Justice U.C.Srivastava, V.C.)

The applicant started working as casual labour since August 1982 and according to him he completed 240 days per year. Some F.I.R. was lodged against him for helping a person to make call unauthorisedly and illegally in Punjab and he was in possession of a Receiver Head and bunch of keys which were recovered by the said complainant and handed over to the police. The applicant was sent to Jail on 16.4.92 and he was released on bail on 29.4.92. He was not allowed to join his duties and accordingly his services were thus been illegally terminated and failing to get any relief from the Department, he approached this Tribunal praying that the respondents be directed to withdraw and cancel the verbal termination order. Without conducting the disciplinary proceeding admittedly a show cause notice has been issued to the applicant and the applicant has to submit its reply. No interference at this stage that of show cause notice can be made. However, in view of the fact that show cause notice have already been issued. The respondents will now dispose of the matter as the reply has been furnished within a period of ~~two~~ months from the date of communication of this order. With these observations the application is otherwise dismissed.

V.C.